

ITEM NO.13

COURT NO.13

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 7862/2024

(Arising out of impugned final judgment and order dated 17-05-2024 in CRM-M No. 19508/2024 passed by the High Court Of Punjab & Haryana At Chandigarh)

HARMANPREET SINGH

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(IA No.129067/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.129068/2024-EXEMPTION FROM FILING O.T. and IA No.129254/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 07-06-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR  
HON'BLE MR. JUSTICE SANDEEP MEHTA  
(VACATION BENCH)

For Petitioner(s) Mr. Salvador Santosh Rebello, AOR  
Mr. Saransh Bhardwaj, Adv.  
Mr. Raghav Sharma, Adv.  
Ms. Manisha Gupta, Adv.  
Mr. Jaskirat Pal Singh, Adv.  
Mr. Kritika, Adv.  
Mr. Prateek Tanmay, Adv.  
Mr. Mahir Khanna, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

Dasti, in addition, is permitted.

Petitioner shall not be arrested in connection with FIR No. 07/2024 dated 17.02.2024 registered at P.S. Tarsikka, District Amritsar Rural, Punjab till the next date of hearing.

(KAPIL TANDON)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR

